

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI**

ORIGINAL APPLICATION NO. 40 OF 2025 (SZ)

(Transferred from O.A. No. 07/2025 of the Principal Bench, New Delhi)

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU
Based on the News Item in The Hindu dated 25.12.2025,
"Age-old Channels have become open drains for
Discharging raw sewage in Tiruchi".

..Applicant(s)

Versus

The Commissioner,
Tiruchirappalli City Municipal Corporation and Ors.

...Respondents

REPORT FILED BY THE 1st RESPONDENT –
TIRUCHIRAPALLI CITY MUNICIPAL CORPORATION



**M/s. S SARAVANAN
E KARTHIKEYAN
COUNSEL FOR 1st RESPONDENT
74-76, II FLOOR, MARSHALLS ROAD, EGMORE,
CHENNAI – 600 008.**

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Versus

- 1. The Commissioner,**
Tiruchirappalli City Municipal Corporation,
Main Office, Bharathidasan Road,
Cantonment, Tiruchirappalli – 620001.
- 2. The Member Secretary,**
Tamil Nadu Pollution Control Board,
No. 76, Anna Salai, Guindy,
Chennai – 600 032.
- 3. The Member Secretary,**
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi – 110032.



**COMMISSIONER
Tiruchirappalli City Corporation**

4. The Regional Officer,

Ministry of Environment, Forest and Climate Change,
Regional Office (Southern Zone), 1st & 2nd Floor,
HEPC Building, No. 34, Cathedral Garden Road,
Nungambakkam, Chennai – 600 034.

5. The District Collector,

Tiruchirappalli,
District Collector Office,
Tiruchirappalli – 620 001.

...Respondent(s)

STATUS REPORT FILED ON BEHALF OF THE 1ST RESPONDENT

I, L. Madhubalan, Son of Mr.C. Lingam, aged about 30 years, having address at Tiruchirappalli, do hereby solemnly affirm and sincerely state as follows:-

1. I state that I am the Commissioner of the Tiruchirappalli City Corporation, the 1st Respondent herein, and as such I am well acquainted with the facts and circumstances of the case from the available records.

2. I humbly submit that this Hon'ble Tribunal has registered the present application *suo motu* based on a news item titled "Age-old Channels have become open drains for Discharging raw sewage in Trichy" appearing in The Hindu dated 25.12.2024. The matter was


COMMISSIONER
Tiruchirappalli City Corporation

initially registered as O.A. No. 07/2025 before the Hon'ble Principal Bench, New Delhi, and was subsequently transferred to this Hon'ble Tribunal for further adjudication.

3. I humbly submit that the very same issue concerning the non-maintenance of the Uyyakondan Canal and the prevention of sewage discharge into it was the subject matter of a prior proceeding before this Hon'ble Tribunal in **O.A. No. 112 of 2020 (SZ)**. That application was also initiated *suo motu* based on a news item in the Dinamalar newspaper dated 13.07.2020.

4. I submit that this Hon'ble Tribunal, after considering comprehensive reports from a Joint Committee and all respondents, including this Respondent, was pleased to dispose of O.A. No. 112 of 2020 by a detailed judgment dated **23.08.2022**. The judgment issued a comprehensive set of directions to all stakeholders, establishing a complete monitoring mechanism for the prevention of pollution in the Uyyakondan Canal. This Respondent was directed to expedite the implementation of the Under Ground Sewerage System (UGSS).

5. I humbly submit that in strict compliance with the directions issued in O.A. No. 112 of 2020, this Respondent Corporation has been diligently implementing various schemes to prevent sewage discharge and has been filing periodical status reports before this Hon'ble Tribunal. The most recent actions taken by the Corporation are detailed below.


COMMISSIONER
Tiruchirappalli City Corporation

DETAILS OF ACTION TAKEN TO PREVENT SEWAGE FROM MIXING IN THE UYYAKONDAN CANAL

6. It is submitted that sewage mixing was identified at 36 locations along the canal, and comprehensive measures have been undertaken to completely prevent it. The status of these measures is as follows:

i. Annal Mahatma Gandhi Government Hospital:

To prevent sewage discharge from the hospital, works have been executed using funds from the Tiruchirappalli Parliamentary Constituency (Rs.30.00 Lakhs) and the Perambalur Rajya Sabha Member (Rs.40.00 Lakhs). A 1350-meter sewage pipeline and 13 manholes have been constructed and brought into public use, thereby completely preventing the mixing of sewage from this source.

ii. AMRUT & Smart City Schemes (Completed Works):

a. AMRUT UGSS Phase II covers 19 new wards and partially covers Ward Nos. 8, 9, 10, 11, 12, 13, 15, 16, 17, 18, 24, 25, 26, 35, 40, 41, 42, 45, and 54. In addition, it completely covers 5 wards i.e., Ward Nos. 36, 37, 38, 43, and 44, making a total of 24 wards covered under this phase.



COMMISSIONER
Tiruchirappalli City Corporation

b. Under AMRUT UGSS Phase II, Package No. 1, sewage mixing has been completely prevented in Kasthuripuram, Raja Colony, IrudhayapuramThoppu Street, and VaikkalMettu Street-4 and ward no. 16,26,31,32,50 and 54.

c. Under the Smart City UGSS, sewage mixing has been completely prevented in 24 areas, including Alwarthoppu, Pudhu Reddy Street, Ponvizha Nagar, Palakkarai ROB area, Edatheru, Mariam Nagar, and Duraisampuram and ward No. 30,31,32,33,34 and 35.

iii. Ongoing UGSS Works:

a. **AMRUT 2.0 (Phase IV) Scheme:** Works for an underground drainage system in the remaining un-sewered areas are being undertaken for the period 2024-25 at an estimated cost of ₹230.61 Crores. The works are in progress,12.84% is completed as on today.

b. I submit that the detailed present status of the AMRUT 2.0 PHASE IV UGSS project, is as follows:-

S No.	Details of the Project	Work to be completed as per contract	Work completed as on 27.06.2025	Pending work
1	Length of Sewer Main(K.m)	143.650	26.258	117.392


COMMISSIONER
Chirappalli City Corporation

2	Length of Pumping Main (K.m)	35.080	4.743	30.337
3	Manhole (Nos)	5872	1300	4572
4	Pumping Station (Nos)	09	1 No- Raft Reinforcement, 4 Nos work under progress, 2 No EB Post shifting	2 nos Court case
5	Lifting Station (Nos)	14	6 Nos Civil work completed, 8 Nos under progress	-
6	Household Connections (Nos)	16500	0	16500

The project is scheduled to be operational by October 2027.

c. New Sewage Treatment Plant (37 MLD): Under the AMRUT UGSS Phase II, Package 3, a new 37 MLD capacity STP (DBO Method) has been constructed in Keelakalkandar Kottai (Ward No. 46). All works are complete, and a trial run is in progress. Consent to Establishment (CTE) and Consent to Operate (CTO) from the TNPCB has been obtained.

d. New Sewage Treatment Plant (100 MLD): Under the AMRUT 2.0 Scheme, administrative sanction was obtained for a new 100 MLD STP in Panchapur (Ward No. 61) at a cost of ₹233.87 Crores. Necessary Consent to Establishment (CTE) from the TNPCB has been


COMMISSIONER
Tiruchirappalli City Corporation

obtained, presently 42% of the work is complete, and **the project is scheduled to be operational by December 2025.**

7. I respectfully submit that as evidenced by the above, the 1st Respondent Corporation is taking all necessary and earnest steps to address the issues raised in the present subject suo motu matter. These actions are being undertaken in direct compliance with the existing and comprehensive directions issued by this Hon'ble Tribunal in O.A. No. 112 of 2020. The progress of these works is already being monitored by this Hon'ble Tribunal through the mandated periodical reports.

8. I submit that this Respondent corporation is ready and willing to implement and abide by any conditions and directions as may be imposed by this Hon'ble Tribunal.

Under the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to take on record the present status report and pass such orders and thus render justice.

Dated at Tiruchirappalli on this the 30th day of June, 2025.


COUNSEL FOR THE 1ST RESPONDENT

1ST RESPONDENT


COMMISSIONER
Tiruchirappalli City Corporation

VERIFICATION

I, L. Madhubalan, Son of Mr.C.Lingam, Commissioner of the Tiruchirappalli City Corporation, the 1st Respondent herein, do hereby verify that the contents of Paragraph Nos. 1 to 8 are true to the best of my knowledge and belief derived from official records, and I have not suppressed any material fact.

Verified at Tiruchirappalli on this the 30th day of June, 2025.

1st RESPONDENT

COMMISSIONER
Tiruchirappalli City Corporation